

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.802 of 2020

IN THE MATTER OF:

Hasan Shafiq

...Appellant

Versus

CT – Technologies Aps. & Anr.

...Respondents

**For Appellant: Shri Mohit Mudgal and Shri Mehul Gupta,
Advocate**

**For Respondents: Ms. Wamika Trehan and Shri Karan Gupta,
Advocates (R-1)
Ms. Mrinali Prasad, Advocate (R-2 – RP)**

ORDER
(Virtual Mode)

24.02.2021 Counsel for Appellant submits that he may be given time to file written submissions. Respondent No.1 has already filed the same.

The Appellant may file written submissions, not more than four pages within a week. Copies of Judgements may be filed separately.

Counsel for Respondent No.1 may also file copies of the Judgements within a week.

List the Appeal 'for admission (after Notice) hearing' on 5th March, 2021.

Interim Orders to continue till next date.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md